

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA No.2022/Del/2019
Assessment Year : 2015-16**

**Nakul Rajpal,
720,DR Mukherji Nagar,
Delhi-110009.
PAN No. AZEPR5680C**

**Vs. ITO,
Ward 35(4)
New Delhi.**

(Appellant)

(Respondent)

Appellant by : Shri C.S. Anand, Adv.

Respondent by : Shri R.K. Gupta, Sr. DR

Date of hearing : **15.04.2021**

Date of pronouncement : **15.04.2021**

ORDER

PER G.S. PANNU, V.P.

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-12, New Delhi dated 29.11.2018.

2. The learned counsel for the assessee, vide its letter dated 06.04.2021, received by email, has requested for withdrawal of the appeal filed by him

and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 15th April, 2021 in presence of both the parties.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Dated: 15.04.2021
*Kavita Arora, Sr. PS

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar,
ITAT, Delhi